

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 138 of 2015

Dated: 10th December, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Damodar Valley Corporation Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. S.K. chaturvedi for respondent no.2

ORDER

It is submitted by the learned counsel on behalf of the respondent no.3 that its reply is ready and if permitted, the same can be filed today itself. Reply of respondent no.3 is permitted to be filed after serving copy of the same on the other sides.

Mr. S.K. Chaturvedi, learned counsel appearing for the respondent no.2, namely, Delhi Transco Ltd. submits that it is a pro forma party having no active role to play in the said dispute, hence no reply is required to be filed on its behalf.

Rejoinder, if any, may be filed by the appellant within three weeks from today.
Post this Appeal for hearing on **17th February, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**